

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 15630/2024

[Arising out of impugned final judgment and order dated 16-10-2024 in A482 No. 17753/2024 passed by the High Court of Judicature at Allahabad]

SATENDRA PAL SINGH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.259597/2024-EXEMPTION FROM FILING O.T.)

Date : 18-11-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s)

Mr. Rituparn Uniyal, Adv.

Mr. Abhishek Kumar, Adv.

Ms. Deeksha Saggi, Adv.

Mr. Ram Lal Roy, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing official translation is allowed.

The learned counsel appearing for the petitioner states, on instructions, that along with the complaint filed by the second respondent, injury report/certificate was not produced. He also pointed out that there is a delay of 10 days in filing the complaint.

Issue notice returnable on 10th January, 2025.

Liberty is granted to serve the standing counsel for the first respondent-State, in addition.

In the meanwhile, the proceedings of Complaint Case No.28736 of 2022 pending before the Additional Chief Judicial Magistrate, Shahjahanpur, Uttar Pradesh shall remain stayed.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER